



**NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL**

**APPLICATION NUMBER** :  
**PETITION NUMBER** : TCP/332/ (IB)/2017  
**NAME OF THE PETITIONER(S)** : HEWLETT-PACKARD FINANCIAL SERVICES INDIA PVT LTD  
**NAME OF THE RESPONDENT(S)** : ZYLOG SYSTEMS LTD  
**UNDER SECTION** : 433 ( e)(f)

| S.No. | NAME (IN CAPITAL) | DESIGNATION            | SIGNATURE |
|-------|-------------------|------------------------|-----------|
|       |                   | REPRESENTATION BY WHOM |           |

|    |                                    |                        |   |
|----|------------------------------------|------------------------|---|
| 1. | R. PALANIANDAVAN                   | COUNSEL FOR PETITIONER |   |
| 2. | AVINASH K.R FOR<br>KUMARPAL CHOPRA | COUNSEL FOR RESP       |  |

**ORDER**

Counsel representing both the parties are present. Counsel for the petitioner submitted a memo stating that a Provisional Liquidator has been appointed by the Hon'ble High Court of Madras in CP No.372/2013 and on appeal, a Division Bench of the Hon'ble High Court modified the order and appointed a former Judge of the Madras High Court as the Administrator of the Respondent alongwith the Provisional Liquidator. Therefore, counsel for the petitioner prays to transfer the file to the Hon'ble High Court of Madras in view of MCA notification dated 29.6.2017 to make his submission. The Registry is directed to return the file to the Registry, Hon'ble High Court of Madras.

  
**(K. Anantha Padmanabha Swamy)**  
**Member (Judicial)**